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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 996 OF 2012**  
**CUTTACK, THIS THE 14<sup>th</sup> DAY OF JANUARY, 2013**

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

Sri Chakradhar Dash,  
Aged 61 years,  
S/o. Late Nilamani Dash,  
Resident of  
Vill- Bhatia,  
P.O.: Jajpur Road,  
Dist: Jajpur, 755019,  
Retd SPM of Barundei S.O. in Ck(N) Dvn.

.....Applicant

Advocate(s) ..... Mr. P.K.Padhi.

**VERSUS**

Union of India represented through

1. Secretary cum Director General of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi-110116.
2. Chief Post Master General,  
Odisha Circle, At/P.O.- Bhubaneswar,  
Dist.- Khurda, 751001.
3. Director of Postal Services (Hqrs),  
O/o CPMG, At/Po: Bhubaneswar,  
Dist: Khurda, 751001.
4. Superintendent of Post Offices,  
Cuttack North Division,  
At: P.K.Parija Marg, PO: Cuttack GPO,  
Dist: Cuttack, Odisha, 753001.

..... Respondents

Advocate(s)..... Ms. S. Mohapatra.

**O R D E R (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Ms. S. Mohapatra, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

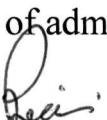
*Alka*

2. Mr. Padhi, Ld. Counsel for the applicant, submitted that this O.A. has been filed for inaction of the Respondents for non-consideration of the case of the applicant for payment of 3<sup>rd</sup> MACP w.e.f. 29.10.2009, though the applicant has completed 30 years of service in the cadre of Postal Assistant as on that date and is entitled to get the same in view of the settled principles of law. Ventilating his grievance, applicant has already made representation dated 11.08.2012 to Respondent Nos. 2 to 4 for grant of 3<sup>rd</sup> MACP. Mr. Padhi, Ld. Counsel for the applicant, submitted that though the Registry has pointed out certain defects as per the scrutiny sheet, he will be satisfied if a direction is issued to Respondent No.2, i.e. Chief Post Master General, Odisha Circle, to consider the representation filed by the applicant vide Annexure-A/1 dated 11.08.2012 within a specific time frame.

3. In view of the above, without entering into the merit of this case, we dispose of this O.A. with direction to Respondent No.2 to consider and dispose of the representation dated 11.08.2012, if it has not yet been disposed of, by way of reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant.

4. Copy of this order along with paper book be transmitted to Respd. No. 2 at the cost of the applicant, for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to deposit the requisites by 18.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.

  
(R.C.MISRA)  
MEMBER(ADMN.)

  
(A.K. PATNAIK)  
MEMBER(JUDL.)